

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 1734
ANSWERED ON 01.08.2022

RECOVERY FROM MINING FIRMS

1734. SHRI LUIZINHO JOAQUIM FALEIRO:

Will the Minister of MINES be pleased to state:

- (a) details with names and addresses of mining firms in Goa which are involved in ₹ 35,000 crore of illegal mining as per the report of Shah Commission;
- (b) whether State Government of Goa has recovered the amount as per the assurances given to the Hon'ble High Court and Hon'ble Supreme Court;
- (c) names of the mining firms who were issued the notices for the recovery of illegal mining in Goa and the amount recovered from them; and
- (d) by when the balance amount will be recovered as per the report of Public Accounts Committee (PAC), Shah Commission and Hon'ble High Court?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

- (a): Details of the mining firms in Goa which are involved in illegal mining as per the report of the Shah Commission of Inquiry are available on the website of the Ministry of Mines in the Policy and Legislation Menu. Web link: (<https://www.mines.gov.in>)
- (b): As per the information furnished by the State Government of Goa, the State Government of Goa has appointed Chartered Accountants to carry out assessment to ascertain pending dues from the mining companies. As per the summary report of Chartered Accountants, total dues from the mining companies were assessed at Rs. 352.23 crores, of which an amount of Rs. 80.47 crores has been recovered so far. Besides the above, there are other cases which are under investigation with Special Investigating Team (SIT).
- (c) & (d): As per the information provided by the State Government of Goa, these matters are under investigation with Special Investigation Team (SIT).
